

Central Administrative Tribunal, Principal Bench

Original Application No.1496 of 2003

New Delhi, this the 11th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Smt. Vijay Bhardwaj,
W/o Shri Ajay Bhardwaj,
R/o J-50, Second Floor,
West Patel Nagar,
New Delhi-8

.... Applicant

(By Advocate: Shri Mayank Yadav)

Versus

Central Provident Fund Commissioner,
Through its Commissioner,
Employees Provident Fund Organisation,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi-66

.... Respondents

(By Advocate: Shri V.S.R. Krishna)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he
may be permitted to withdraw the present application with
liberty to take recourse under the law.

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.

Naik
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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